

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**

UNSTARRED QUESTION NO. 117  
TO BE ANSWERED ON 25.4.2016

**Check on Sexual Harassment Cases**

**117. SHRI P.R. SUNDARAM:**

Will the Minister of Human Resource Development be pleased to state:

(a) whether cases of alleged sexual harassment in Central Universities have come to the notice of the Government;

(b) if so, the details of such cases reported during the last three years and the current year;

(c) the action taken/proposed to be taken against those found guilty in each of the cases reported during the above period;

(d) whether the Government has noted that the mechanism put in place has not been effective in dealing with harassment and cases have remained pending for very long; and

(e) if so, the details thereof and the steps taken by the Government to put an end to sexual harassment cases in Central Universities?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)**

(a) to (e): Yes, Madam. The consolidated data on such cases and action taken against the persons found guilty is not maintained centrally. Internal Complaints Committees, constituted by the Universities under Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, decide the action to be taken in such cases. The Act has empowered Internal Complaints Committees to deal with such complaints effectively and in a time bound manner.

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